

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2704  
ANSWERED ON:17.08.2011  
CONSTRUCTION MANAGEMENT OF NEW AIRPORTS  
Punia Shri P.L.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the construction and management of new airports have been handed over to private sector;
- (b) if so, the details thereof;
- (c) whether the reservation for scheduled castes and backward classes has been implemented in these private sectors; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) & (b): Keeping in view the enormous growth in air passengers and to encourage infusion of greater investment in airport sector, Government had pronounced a policy for greenfield airports in April,2008. As per this Policy, an entity other than Airports Authority of India (AAI) can also set up an airport under a license from Directorate General of Civil Aviation (DGCA) issued under the Rule 79 of the Aircraft Act, 1934. However, the reserved activities such as functions relating to Air Traffic Services (ATS), Security, Customs, Immigration, etc. rests with Government of India.

(c) & (d): Presidential directives on reservation is applicable only to Government organisations.